

1	2	3	4
5.	The Bangasri Cotton Mills Ltd., Sodepore.	1074	Labour strike.
6.	The Arati Cotton Mills Ltd., Dassnagar, Howrah	688	Direction of Receiver.
7.	The Bengal Laxmi Cotton Mills Ltd., Calcutta.	2565	Financial difficulties.
8.	Mohini Mills Ltd., No. 2, Belgharia.	2933	Losses and financial difficulties.
9.	The Bengal Fine Spg. and Weaving Mills Ltd., No. 2, Konnagar.	1005	Economic reasons.
10.	Shri Annapurna Cotton Mills Ltd., Shamnagar.	2252	Labour trouble.
11.	The Central Cotton Mills Ltd., Calcutta.	3100	Labour trouble.
12.	Shri Durga Cotton Spinning and Weaving Mills Ltd., Konnagar.	1142	Financial difficulties.
13.	Bangodava Cotton Mills Ltd., Panihati.	623	Financial difficulties.
Total		18,086	

One of the above mills has since reopened. The case of 3 mills are pending in the Calcutta High Court for their liquidation etc. Investigation Committees have been appointed, under the Industries (Development and Regulation) Act, to enquire into the affairs of three mills, while the affairs of two mills have already been investigated and the Investigation Committees reports are under examination. The management of another mill desire to scrap the mill and the matter is under consideration, in consultation with the Government of West Bengal. The cases of the remaining mills are being looked into, in consultation with the Government of West Bengal.

**Alleged Violation of Newsprint Control Order by Calcutta Dallise**

431. SHRI JYOTIRMOY BOSU : Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether two daily newspapers published from Calcutta viz. Anandabazar Patrika and Hindustan Standard, have been charged with the violation of Newsprint Control Order ;

(b) if so, the details of the charges against each ; and

(c) the action, if any, taken or being taken against them ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) : (a) to (c). The information is being collected and will be laid on the Table of the House.

**Reservation for Scheduled Caste and Scheduled Tribe Employees in Ministries/Departments**

432. SHRI K. S. CHAVDA : Will the PRIME MINISTER (PRADHAN MANTRI) be pleased to state :

(a) the percentage of Scheduled Caste and Scheduled Tribe employees out of the total strength of Class I, Class II, Class III and Class IV employees as one of the 1st January, 1969 ; and 1st January, 1970 in different Ministries/Departments of the Government of India ;

(b) whether their representation is adequate ; and

(c) if not, the reasons therefor and the steps Government propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (GRIH MANTRALAYA AUR KARMIK VIBHAG MEN RAJYA MANTRI) (SHRI RAM NIWAS MIRDHA). (a) Two statements, showing the required information in respect of the different Ministries/Departments (including their attached and subordinate offices) is laid on the Table of the House. [Placed in Library. See No IT 194/71]

(b) and (c). Reservations have been provided as a proportion of the vacancies arising from time to time and not in relation to the total strength of any cadre or service. The overall representation of Scheduled Castes and Scheduled Tribes in the services does not correspond to the percentages of reservations provided for them mainly because when the reservation orders came into force, their representation particularly in Class I and II posts was negligible. There has been considerable improvement in their representation as a result of the various steps taken by Government in this regard from time to time. Some of the more important steps taken by the Government recently for accelerating the intake of Scheduled Castes and Scheduled Tribes candidates in services are given below :

- (1) The percentages of reservation have been increased with effect from 25th March 1970 from 12½% to 15% for Scheduled Castes and from 5% to 7½% for Scheduled Tribes.
- (2) The period of carrying forward of reservations has been increased from 2 to 3 years. At the end of this period, vacancies reserved for Scheduled Castes could be utilised for Scheduled Tribes and vice versa thus reducing the chances of lapsing of a reserved vacancy.
- (3) The procedure for advertising the vacancies reserved for Scheduled Castes/Scheduled Tribes has been revised with effect from 31st July, 1970. The reserved vacancies in the posts filled by selection would now be advertised calling for applications of Scheduled Castes/

Scheduled Tribes candidates, as the case may be, against such vacancies in the first instance. Should this advertisement prove infructuous, a second advertisement would be issued calling for applications of Scheduled Castes/Scheduled Tribes candidates as well as general candidates. The general candidates, however, would be considered only if Scheduled Castes/Scheduled Tribes candidates are considered unsuitable for appointment against such vacancies.

- (4) Instructions have been issued that Scheduled Castes/Scheduled Tribes candidates should be called for interview on a separate day or a separate sitting of the Selection Committee.
- (5) The criterion for relaxation in standards of suitability in favour of Scheduled Castes and Scheduled Tribes has been redefined in the instructions issued on 25th July, 1970. Under these instructions for appointment against reserved vacancies, candidates of these communities could be selected even if they do not fulfil the general standards of suitability as long as they are not found unfit for appointment to such posts.
- (6) In promotions by selection to posts within Class I, which carry an ultimate salary of Rs. 2000/- per month or less, the Scheduled Castes/Scheduled Tribes officers who are senior enough in the zone of consideration for promotion so as to be within the number of vacancies for which the select list has to be drawn, would be included in that list provided they are not considered unfit for promotion.
- (7) Scheduled Castes and Scheduled Tribes officers in Class I services/posts would be provided with more opportunities for institutional training and for attending seminars/symposia/conferences. It would also be the responsibility of the immediate superior officers of the Scheduled Castes/Scheduled Tribes officers in Class I to give advice and guidance to the latter to improve the quality of their work.

(8) Officers of the rank of Deputy Secretary have been nominated as Liaison Officers in all Ministries/ Departments to look after the work relating to representation of Scheduled Castes and Scheduled Tribes.

**People of Assamese Origin on Pay-Role on P. & T. Department, Assam**

433. SHRI DINESH CHANDRA GOSWAMI : Will the Minister of COMMUNICATIONS (SANCHAR MANTRI) be pleased to state :

(a) the number of persons employed in Assam in different classes of posts by the Posts and Telegraphs Department during the years 1969 and 1970 ;

(b) out of the aforesaid posts, how many were filled up by people either of whose parents was a permanent resident in the State of Assam including Meghalaya ; and

(c) out of the aforesaid posts, how many were filled up by persons who prosecuted or completed their studies in any educational institution in the State of Assam including Meghalaya ?

THE MINISTER OF COMMUNICATIONS (SANCHAR MANTRI) (SHRI H. N. BAHUGUNA). (a) to (c). The information that is asked for is not available. It will take a lot of time to collect the information as the employees who were recruited are in different units disposed throughout the State. The time taken in collecting the information will not be commensurate with the results. If the object of the question is to stress the need for recruitment of more local people in P & T services in Assam (including Meghalaya), it may be stated that the whole question relating to recruitment and policy is under consideration.

**Improvement in India's Exports**

434. SHRI BISHWANATH ROY :  
SHRI V. N. P. SINGH :

Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether India had some improvement in exports during the year 1970-71 in comparison with the preceding year ; and

(b) the commodities in which our export has been less and the steps taken to increase the same ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) :

(a) Yes, Sir. India's exports including re-exports improved to Rs. 1530.6 crores in 1970-71 as compared to Rs. 1413.3 crores during 1969-70 thus showing a growth rate of 8.3 per cent against 4.1 per cent achieved during 1969-70 and exceeding the Fourth Plan target of 7 per cent in 1970-71.

(b) Commodity and country-wise details for the whole year are not yet available.

**Investigation into Affairs of Pratappgarh Tea Estate Agartala (Tripura)**

435. SHRI DASHRATHA DEB : Will the Minister of FOREIGN TRADE (VIDESH VYAPAR MANTRI) be pleased to state :

(a) whether the Central Bureau of Investigation has investigated into the affairs of the Pratappgarh Tea Estate Agartala, Tripura against which some serious charges of corruption have been openly voiced in local press ; and

(b) if so, the findings of such investigation ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (VIDESH VYAPAR MANTRALAYA MEN UP-MANTRI) (SHRI A. C. GEORGE) :

(a) No, Sir.

(b) Does not arise.

**Development of Tripura**

436. SHRI DASARATHA DEB : Will the Minister of PLANNING (YOJANA MANTRI) be pleased to state :

(a) the criteria for demarcating any Territory as ' backward area ' ;

(b) whether Tripura can be considered as a backward area ; and

(c) if so, what additional assistance Government propose to grant for the development of Tripura ?